# MADHYAPRADESHSTATEJUDICIALACADEMY, JABALPUR

Second Phase Induction Training Course for Civil Judge (Entry Level)

(13.02.2023 to 10.03.2023) (online and through other modes of telecommunication)

### (1st Week - 13.02.2023 to 17.02.2023)

DATE/DAY	SESSION- I 10.30 am to 12.00 noon	SESSION-II 12.15 pm to 1.45 pm	SESSION – III 2.30 pm to 4.00 pm	EXERCISE
13.02.2023 (Monday)	Inauguration & Feedback of the participant By: Director, MPSJA	Feedback of the participant and discussion on working in various sections of the Court (i.e. Record room and Malkhana)	Feedback of the participant and discussion on working in various sections of the Court (i.e. Nazarat and Copying)	
	Discussion on working in various sections of the Court (i.e. Central Filing Counter, Talwana Counter) and working of Court Staff (i.e. Reader, Execution Clerk, Process Writer, Deposition Writer and Board Peon) also with reference to their dealing with CIS	By: Shri T.S. Ajmani F. Member (Sr), MPSJA	By: Smt. Namita Dwivedi Assistant Director, MPSJA	
	By: Shri Devrath Singh Deputy Director, MPSJA			
14.02.2023 (Tuesday)	Service of process in criminal cases – Coercive measures to secure attendance of accused and witnesses By: Shri Manish Sharma	Interactive discussion on – Framing of charges By: Shri Krishnamurty Mishra Director, MPSJA	Key Issues relating to Specific relief Act, 1963 • Declaration & Injunction • Specific performance of contract • Summary Suits	
	F. Member (Jr.1), MPSJA		By: Shri Amit Sisodia O.S.D., MPSJA	
15.02.2023 (Wednesday)	Discussion on – Law relating to group liability (Sections 34 & 149 IPC) By: Shri T.S. Ajmani F. Member (Sr), MPSJA	Preparation for trial of criminal cases, trial of cross-cases and committal proceedings By: Shri Devrath Singh Deputy Director, MPSJA	Return and rejection of plaint – Interactive Discussion By: Shri Padmesh Shah Addl. Director, MPSJA	Discussion on exercise relating to remand order and bail
16.02.2023 (Thursday)	Medical Jurisprudence in the context of appreciation of injuries in Magisterial Trials By: Shri Devrath Singh Deputy Director, MPSJA	Recording of evidence in criminal cases – Dealing with objections and other allied issues By: Shri T.S. Ajmani F. Member (Sr), MPSJA	Interactive discussion on – Ensuring service of processes in civil cases By: Smt. Namita Dwivedi Assistant Director, MPSJA	Discussion on exercise relating to interim custody of property
17.02.2023 (Friday)	Discussion on – Order sheet writing in criminal side By: Smt. S. Vinita F. Member (Jr.2), MPSJA	Discussion on – Exercise relating to Section 313 CrPC By: Shri Devrath Singh Deputy Director, MPSJA	Discussion and sharing of problems relating to appearance of parties – Consequence of their non-appearance with special reference to Order 9 and Order 17 Rules 2 and 3 CPC By: Shri Padmesh Shah Addl. Director, MPSJA	Discussion on – Exercise relating to Charge

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Use of Cell Phones during in the lecture room is strictly prohibited. (2)

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(**2<sup>nd</sup> Week** – 20.02.2023 to 25.02.2023)

DATE/DAY	SESSION- I 10.30 am to 12.00 noon	SESSION-II 12.15 pm to 1.45 pm	SESSION – III 2.30 pm to 4.00 pm	EXERCISE 4.15 pm to 4.30 pm	
20.02.2023 (Monday)	Discussion on – Judgment writing in criminal cases	Expeditious trial of criminal cases – Section 309 Cr.P.C. and allied issues	Amendment of pleadings – Interactive Discussion	Discussion on exercise relating to Supurd Nama	
	By: Shri T.S. Ajmani F. Member (Sr), MPSJA	By: Shri Krishnamurty Mishra Director, MPSJA	By: Shri Padmesh Shah Addl. Director, MPSJA	Application u/s 451 & 457 Cr.P.C.	
21.02.2023 (Tuesday)	Discussion on – Issues relating to offences of theft	Discussion on – Issues relating to cases under Sections 279, 338 & 304A IPC	Interactive discussion on – Framing of issues	Discussion on – Exercise relating to Charge	
	By: Smt. S. Vinita F. Member (Jr.2), MPSJA	By: Shri Devrath Singh Deputy Director, MPSJA	By: Shri Amit Sisodia O.S.D., MPSJA		
22.02.2023 (Wednesday)	Key issues relating to Negotiable Instruments Act, 1881	Discussion on – Protection of Women from Domestic Violence Act, 2005	Discussion on admissibility and proof of documents	exercise relating to	
	By: Shri Padmesh Shah Addl. Director, MPSJA	By: Smt. Namita Dwivedi Assistant Director, MPSJA	By: Shri Manish Sharma F. Member (Jr.1), MPSJA	temporary injunction	
23.02.2023 (Thursday)	Key issues relating to Negotiable Instruments Act, 1881	Discussion on – Applications under Section 125 Cr.P.C.	Discussion on – Admissibility of documents related to electronic evidence	Discussion on exercise relating Judicial Remand	
	By: Shri Padmesh Shah Addl. Director, MPSJA	By: Smt. Namita Dwivedi Assistant Director, MPSJA	By: Shri Manish Sharma F. Member (Jr.1), MPSJA		
24.02.2023 (Friday)	Discussion on various execution proceedings of 125 Cr.P.C. and Domestic Violence Act	Interactive discussion on – Compromise and withdrawal of criminal cases and other allied issues (Sections 320, 321, 256 & 258	Appreciation of various documents in civil side	Discussion on exercise relating to framing of issues	
	By: Smt. Namita Dwivedi Assistant Director, MPSJA	Cr.P.C.) By: Shri Devrath Singh Deputy Director, MPSJA	By: <b>Shri Amit Sisodia</b> O.S.D., MPSJA		
25.02.2023 (Saturday)	Discussion on NDPS Act By: Shri Amit Sisodia	Discussion on – Inferences, presumption, burden of proof and degree of proof in civil cases	Recording of evidence in Civil cases – Dealing with objections	Discussion on – Exercise relating to Section 125 Cr.P.C	
(Saturday)	O.S.D., MPSJA	By: Shri Manish Sharma F. Member (Jr.1), MPSJA	By: Smt. S. Vinita F. Member (Jr.2), MPSJA		

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Second Phase Induction Training Course for Civil Judge (Entry Level) (13.02.2023 to 10.03.2023)

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#### (3rd Week - 27.02.2023 to 04.03.2023)

DATE/DAY	SESSION- I 10.30 am to 11.45 am	SESSION-II 12.00 noon to 1.15 pm	SESSION – III 2.00 pm to 3.15 pm	SESSION – IV 3.30 pm to 4.45 pm	EXERCISE
27.02.2023 (Monday)	Discussion on – Important provisions of Indian Stamp Act, 1899 and the Registration Act, 1908 with special reference to impounding of documents By: Shri Amit Sisodia O.S.D., MPSJA	Discussion on – Inferences, presumption, burden of proof and degree of proof in civil cases By: Shri Manish Sharma F. Member (Jr.1), MPSJA	Key issues relating to M. P. Land Revenue Code By: Smt. Namita Dwivedi Assistant Director, MPSJA	Interactive discussion on applications for temporary injunction – Order 39 Rules 1 & 2and Breach of injunction By: Shri T.S. Ajmani F. Member (Sr), MPSJA	Discussion on – Exercise relating to Section 125 Cr.P.C
28.02.2023 (Tuesday)	Interactive discussion on – Various issues relating to Police Remand, Judicial Remand and Transit Remand and Bail By: Shri Manish Sharma F. Member (Jr.1), MPSJA	Key issues • Indian Forest Act, 1927 • Wild Life (Protection) Act, 1972 By: Shri T.S. Ajmani F. Member (Sr), MPSJA	Interactive discussion on – Compromise and withdrawal of criminal cases and other allied issues (Sections 320, 321, 256 & 258 Cr.P.C.) By: Shri Devrath Singh Deputy Director, MPSJA	M.P. Govansh Vadh Pratishedh Adhiniyam, 2004 The Prevention of Cruelty to Animals Act, 1960 By: <b>Smt. Namita Dwivedi</b> Assistant Director, MPSJA	Discussion on exercise relating to Order 5 CPC and Order 23 CPC
01.03.2023 (Wednesday)	Dealing with adjournments: Order 17, Rule 1, 2 & 3 CPC By: Shri Padmesh Shah Addl. Director, MPSJA	Discussion on – Suits by indigent person (Order 33 CPC) and notification under Section 35 of Court Fees Act, 1870 By: Shri Amit Sisodia O.S.D., MPSJA	Discussion on – Judgment writing in civil cases and preparation of decree By: Shri Krishnamurty Mishra Director, MPSJA	Intestate succession with reference to Hindu Succession Act, 1956 and Partition Suit. By: Shri Manish Sharma F. Member (Jr.1), MPSJA	Discussion on exercise relating to Order 6 Rule 17 CPC
02.03.2023 (Thursday)	Key issues relating to Offences under The Arms Act, 1959 M.P. Excise Act, 1915 By: Shri Devrath Singh Deputy Director, MPSJA	Principles relating to succession, will and Gift under the Mohammedan Law By: Shri Manish Sharma F. Member (Jr.1), MPSJA	Will - Its execution and proof By: Shri Padmesh Shah Addl. Director, MPSJA	Interactive discussion on – Taking cognizance in criminal cases and issues relating to private complaints – Sections 156 (3), 190 & 200 Cr.P.C By: <b>Smt. S. Vinita</b> <b>F. Member (Jr.2), MPSJA</b>	Discussion on exercise relating to Order 7, Rule 11 CPC
03.03.2023 (Friday)	Discussion on – Court room management and board management By: Shri Krishnamurty Mishra Director, MPSJA	Discussion on key issues relating to Fiscal Laws- Court Fees Act, 1870 and Suits valuation Act, 1887 By: <b>Smt. S. Vinita</b> <b>F. Member (Jr.2), MPSJA</b>	Interactive discussion on – Supurdnama applications: Sections 451 & 457 Cr.P.C. By: Shri T.S. Ajmani F. Member (Sr), MPSJA	Discussion on – Issues relating to cases under Sections 279, 338 & 304A IPC By: Shri Devrath Singh Deputy Director, MPSJA	Discussion on exercise relating to Criminal Judgment
04.03.2023 (Saturday)	Key issues relating to Mines and Minerals Act 1957 By: Shri Sameer Kumar Mishra Civil Judge, Senior Division, Jabalpur	Journey of execution petitions By: Smt. S. Vinita F. Member (Jr.2), MPSJA	Valedictory Session By: Officers of MPSJA		

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